CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Bhanu Bhushan, Member
- 2. Shri R. Krishnamoorthy, Member

Petition No.61/2007

In the matter of

Application for grant of inter-State trading licence in electricity.

And in the matter of

Sri Balaji Biomass Power Private Limited

.....Applicant

The following were present:

1. Shri C. Purushotham, Sri Balaji Biomass Power Private Limited

ORDER (DATE OF HEARING : 25.9.2007)

Heard Shri C. Purushotham.

2. The applicant is directed to furnish the following details latest by 30.11.2007, duly supported by affidavit:

- (a) Annual audited accounts of Greenko Mauritius, the holding company, for the years 2004-05, 2005-06 and 2006-07;
- (b) Declaration of sources of fund utilized by Greenko Mauritius for subscribing to shares of the applicant;
- Names and addresses of the Directors of Greenco Mauritius and their shareholding therein;
- (d) Board Resolution of the applicant allowing 100% equity holding by Greenko Mauritius;

- (e) An affidavit to the effect that with holding of 10 shares by Shri C. Anil Kumar as nominee of Greenko Mauritius, the applicant retains its status as a private company;
- (f) Details of Government/Regulatory approvals and other clearances obtained by Greenko Mauritius for investment in the applicant and copies thereof;
- (g) Copies of income tax returns and Assessment Orders, where available, of the applicant for the years 2004-05, 2005-06 and 2006-07; and
- Legal basis for invoking sub-section (3) of Section 149 of the Companies
 Act by Greenko Mauritius, a foreign company, governed by Sections 591
 to 602, in order to nominate Shri C. Anil Kumar as shareholder on its
 behalf.
- 3. List on 18.12.2007 for further directions.

Sd/-(R. KRISHNAMOORTHY) MEMBER Sd/-(BHANU BHUSHAN) MEMBER

New Delhi, dated the 31st October 2007